

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*(Through Physical Hearing / VC Mode (Hybrid))*

**ITEM No.10**  
**I.A. Nos. 350, 356, 357 & 526 of 2024 in**  
**C.P. (IB).No.32/BB/2023**

**IN THE MATTER OF:**

M/s. Religare Finvest Ltd. ... Petitioner  
Vs.  
M/s. Stelligence Pharmscience Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 12.07.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA. 526/2024 : Shri C. K. Nandakumar (Sr. Adv.) with  
Ms. Annapoorna S.  
Ms. Shruthi K.  
For the Respondent in IA.356/2024 : Shri Yathish S.  
For R-2 in IA. 526/2024 : Shri Sanjeev Singh  
The RP : Shri Naveen Kumar Jain  
For the RP : Appeared

**ORDER**

**I.A. No. 350 of 2024:**

1. The present Application has been filed by Mr. Naveen Kumar Jain, the RP under Section 60(5) of the IBC, 2016 R/w Rule 11 of the NCLT seeking to take on record the annexed report on the Constitution of Committee of Creditors and list of Creditors of the corporate Debtor i.e. M/s. Stelligence Pharmscience Pvt. Ltd.
2. Heard the Ld. Counsel for the Applicant-RP.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the report on the Constitution of Committee of Creditors and list of Creditors of the corporate Debtor i.e. M/s. Stelligence Pharmscience Pvt. Ltd.
4. Accordingly, **I.A.No.350 of 2024 stands disposed of.**

**I.A. No.356 of 2024:**

1. Heard the Ld. Counsels for the Applicant-RP and the Respondent.

**:2:**

2. Shri Yathish S. accepts notice for the Respondent and seeks time to file Vakalath and Objections. Therefore, he is permitted to file the Vakalath within three days and reply within a period of two weeks, after duly serving the copy on the other side. One week thereafter is granted to the Applicant to file rejoinder, if any, after duly serving a copy on the other side.
3. List the IA on **07.08.2024**.

**I.A. No.357 of 2024:**

1. Heard the Ld. Counsel for the Applicant-RP.
2. Issue Notice to the Respondent. Registry is directed to prepare the notice and the learned Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent along with the Application and other material papers though e-mail as well as by speed post and is directed to file a proof of service duly enclosing the corresponding tracking report in the Registry within one week.
3. A period of two weeks for filing reply from the date of receipt of the notice, and one week thereafter for filing rejoinder, if any, thereto is granted.
4. List the IA on **07.08.2024**.

**I.A. No.526 of 2024:**

1. Heard the Ld. Senior Counsel for the Applicant and the Ld. Counsels for the Respondents Nos.1 & 2.
2. Ld. Counsels for the Respondent Nos.1 & 2 accepts notice for Mr. Navin Kumar Jain/R-1 and M/s. Religence Finvest Ltd./R-2. Both the parties are directed to file their objection, within a period of one week, after duly, serving the copy on the other side. One week thereafter is granted to the Applicant to file rejoinder to the objections filed by the Respondent Nos.1 & 2, if any, after duly serving a copy on the other side.
3. Issue Notice to the Respondent Nos.3 to 5. Registry is directed to prepare the notice and the Ld. Counsel for the Applicant is permitted to collect the notice and serve it on the Respondent Nos.3 to 5 along with the Application and other material papers though e-mail as well as by speed post and is directed to file a proof of service duly enclosing the corresponding tracking report in the Registry within one week.
4. A period of one weeks is for filing reply from the date of receipt of the notice, and one week thereafter for filing rejoinder, if any, thereto is granted.
5. List the IA on **07.08.2024**.

**-Sd-**

**(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

Anishma

**-Sd-**

**(K. BISWAL)  
MEMBER (JUDICIAL)**